

4. Mr. Brij Hukumatrai Punjabi Director, M/s. Poonam Travels Pvt. Ltd.

(c) The following action has been taken by Air India to prevent such malpractices in future:—

- (a) A circular has been issued to all travel agents in India, stressing upon them to abide by the laid down rules and regulations of the Government of India and IATA;
- (b) Any agency violating the rules/procedures will be black listed and the ticket stocks will be withdrawn.
- (c) Internal instructions have been issued to all officers to scrutinise ticketing of agents on sample basis to ensure that the ticketing is done according to regulations;
- (d) All airports in the Gulf and India have been instructed to ensure that the tickets are uplifted in sequence to avoid misuse or malpractice.

Acquisition of Twelve Airbus

1123. DR. DATTA SAMANT: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Government have ordered for the acquisition of additional twelve Airbus A-320;

(b) if so, the cost of the same and the schedule of delivery; and

(c) the total additional revenue likely to be generated from the additional fleet?

THE MINISTER OF STATE OF THE

MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) and (b). With the approval of the Government, Indian Airlines has entered into an agreement on the 5th June, 1989 with M/s. Airbus Industrie, France, for the purchase of 12 additional Airbus A-320 aircraft at a total project cost of Rs. 958.78 crores with a foreign exchange content of Rs. 886.37 crores.

The delivery schedule of these additional 12 Airbus A-320 aircraft is as follows:—

December, 1990	:	2
January, 1991	:	2
February, 1991	:	1
March, 1991	:	1
November, 1991	:	2
December, 1991	:	3
January, 1992	:	1
Total	:	12

(c) 12 Airbus A-320 aircraft on induction are likely to generate additional revenue of Rs. 260 crores per annum on current fare yields.

Modernisation and Promotion of Ancillary Units

1127. SHRIMATI KISHORI SINHA: Will the Minister of INDUSTRY be pleased to state:

(a) whether a special fund to be named as "Assistance Fund" for modernisation and promotion of ancillary units is proposed to be created;

(b) whether Government also propose

to raise the limit of investment in ancillary unit to Rupees one crores; and

(c) if so, the details of the said proposals?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c). Government provides various measures for encouraging ancillary units. Recently, the limit of production or services supplied or rendered to other units by an Ancillary Unit has been reduced from 50% to 30%. While various suggestions on further promotional measures have been received, no specific proposals have been formulated. Technology upgradation and modernisation, it may be added, is a continuing process.

Projects for Paraxylene and N-Paraffin

1128. SHRIMATIKISHORI SINHA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Bharat Petroleum Corporation Ltd. has been given clearance for two projects to manufacture Paraxylene and N-Paraffin;

(b) if so, whether these projects would be included in the Eighth Plan; and

(c) the locations of these plants?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) to (c). While environmental clearance for the manufacture of Paraxylene and N-Paraffin by the Bharat Petroleum Corporation Limited at Bombay has been obtained, investment decisions on these projects have not been taken.

Raising of Capital by Power Finance Corporation

1129. SHRIMATIKISHORI SINHA: Will the Minister of ENERGY be pleased to state:

(a) whether the Power Finance Corporation proposes to raise capital from the market during the current financial year; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): (a) and (b). During 1989-90, the Power Finance Corporation plans to raise Rs. 700 crores by issue of bonds from the Capital market.

[*Translation*]

Production of Electricity

1130. DR. CHANDRA SHEKHAR TRIPATHI: Will the Minister of ENERGY be pleased to state:

(a) whether the Central Electricity Authority is finding it difficult to increase the production of electricity by 38000 Megawatts more during the Eighth Plan period;

(b) if so, whether the shortage of power is likely to worsen as a result thereof;

(c) whether Government propose to tap alternative sources of energy to meet this shortage; and

(d) if so, the details of these alternate sources and the extent of power likely to be exploited through these sources?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): (a) Although the power programme for the